

C O N T E N T S

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Shri Karia Munda

PANEL OF CHAIRMEN

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Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Franciso Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Satpal Maharaj

Shri Jagdambika Pal

SECRETARY GENERAL

Shri T.K. Viswanathan

LOK SABHA DEBATES

LOK SABHA

Tuesday, August 20, 2013/Sravana 29, 1935 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

OBITUARY REFERENCES

MADAM SPEAKER: Hon. Members, I have to inform the House of the sad demise of Shri S.M. Lal Jan Basha who was a member of Tenth Lok Sabha representing the Guntur Parliamentary Constituency of Andhra Pradesh. He also served as member of Rajya Sabha from 2002 to 2008.

Shri Basha served as the Chairman of Joint Parliamentary Committee on Wakf and was also a member of Committee on Transport and Tourism.

Shri S.M. Lal Jan Basha passed away in a road accident at Narketpally in Nalgonda district of Andhra Pradesh on 15 August, 2013 at the age of 57.

We deeply mourn the loss of Shri Basha and convey our condolences to the bereaved family.

Hon. Members, a number of persons were killed and several others grievously injured when Patna bound Rajya Rani Express ran over some pilgrims at Dhamara railway station in Khagaria district of Bihar on 19 August, 2013.

The House expresses its profound sorrow on this tragic incident and conveys its condolences to the families and wishes the injured a speedy recovery.

The House may now stand in silence for a short while as a mark of respect to the memory of the departed.

11.02 hrs.

The Members then stood in silence for a short while.

... (Interruptions)

11.03 hrs

At this stage, Shri A.K.S. Vijayan, Shri C. Sivasami, Shrimati Susmita Bauri and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

11.03 ¼ hrs**PAPERS LAID ON THE TABLE**

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): On behalf of Shri G.K. Vasam, I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Ennore Port Limited and the Ministry of Shipping for the year 2013-2014.

(Placed in Library, See No. LT 9391/15/13)

... (Interruptions)

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Tiger Conservation Authority, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Tiger Conservation Authority, New Delhi, for the year 2011-2012.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 9392/15/13)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pollution Control Board, Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pollution Control Board, Delhi, for the year 2011-2012.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 9393/15/13)

- (5) A copy of the Notification Nos. S.O. 2287(E) and S.O. 2288(E) (Hindi and English versions) published in Gazette of India dated 26th July, 2013, making certain amendments in Notification No. S.O. 1174(E) dated 18th July, 2007, under Sections 12 & 13 of the Environment (Protection) Act, 1986.

(Placed in Library, See No. LT 9394/15/13)

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): I beg to lay on the Table:-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Dynamics Limited and the Department of Defence Production, Ministry of Defence, for the year 2013-2014.

(Placed in Library, See No. LT 9395/15/13)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the

Sports Authority of India, New Delhi, for the year 2010-2011, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Authority of India, New Delhi, for the year 2010-2011.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 9396/15/13)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): I beg to lay on the Table a copy of the Report (Hindi and English versions) of Justice Usha Mehra (Retd.) Commission of Inquiry set up to enquire into various aspects of the incident of rape dated 16th December, 2012 to identify the lapse on the part of police, any authority or the person and also to give suggestions to improve the safety and security of women and Action Taken Report thereon issued under sub-section (4) of Section 3 of the Commissions of Inquiry Act, 1952.

(Placed in Library, See No. LT 9397/15/13)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): I beg to lay on the Table:-

- (1) A copy of the Notification No. G.S.R. 489(E) (Hindi and English versions) published in Gazette of India dated 17th July, 2013, amending Rubber Board (General Provident Fund) Rules, 1966 under sub-section (2) of Section 25 of the Rubber Act, 1947.

(Placed in Library, See No. LT 9398/15/13)

- (2)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Productivity Council, New Delhi, for the year 2011-2012.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 9399/15/13)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

- (i) S.O. 2077(E) published in Gazette of India dated 7th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 30 (Patna-Buxar Section) in the State of Bihar.
- (ii) S.O. 2949(E) published in Gazette of India dated 19th December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Barasat to Berhampore Section) in the State of West Bengal.
- (iii) S.O. 2560(E) published in Gazette of India dated 11th November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31D in the State of West Bengal.
- (iv) S.O. 1891(E) published in Gazette of India dated 17th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31D (including construction of bypasses) in the State of West Bengal.
- (v) S.O. 266(E) published in Gazette of India dated 13th February, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 in the State of Bihar.
- (vi) S.O. 216(E) published in Gazette of India dated 21st January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 23 & 78 in the State of Jharkhand.

- (vii) S.O. 1009(E) published in Gazette of India dated 3rd May, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 (Khagaria-Purnea Section) in the State of Bihar.
- (viii) S.O. 2637(E) published in Gazette of India dated 30th October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Farakka-Raiganj Section) in the State of West Bengal.
- (ix) S.O. 1166(E) published in Gazette of India dated 23rd May, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 32 in the State of Jharkhand.
- (x) S.O. 2081(E) published in Gazette of India dated 7th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 (Bakhtiyarpur-Khagaria Section) in the State of Bihar.
- (xi) S.O. 1653(E) published in Gazette of India dated 20th July, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 in the State of Bihar.
- (xii) S.O. 2180(E) published in Gazette of India dated 14th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 30 in the State of Bihar.
- (xiii) S.O. 215(E) published in Gazette of India dated 21st January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 82 (Gaya-Hisua-Rajgir-Biharsharif Section) in the State of Bihar.

- (xiv) S.O. 1912(E) published in Gazette of India dated 21st August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 30 (Patna-Bakhtiyarpur Section) in the State of Bihar.
- (xv) S.O. 2266(E) published in Gazette of India dated 20th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31D in the State of West Bengal.
- (xvi) S.O. 639(E) published in Gazette of India dated 29th March, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 83 (Patna-Gaya-Dobhi Section) in the State of Bihar.
- (xvii) S.O. 1286(E) published in Gazette of India dated 5th June, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Barhi-Hazaribag Section) in the State of Jharkhand.
- (xviii) S.O. 2285(E) published in Gazette of India dated 30th September, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Barwa Adda-Barakar Section) in the State of Jharkhand.
- (xix) S.O. 2182(E) published in Gazette of India dated 14th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 30 in the State of Bihar.
- (xx) S.O. 2566(E) published in Gazette of India dated 11th November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 30 (Patna-Buxar Section) in the State of Bihar.

- (xxi) S.O. 2643(E) published in Gazette of India dated 25th November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31D in the State of West Bengal.
- (xxii) S.O. 1346(E) published in Gazette of India dated 15th June, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 in the State of Jharkhand.
- (xxiii) S.O. 2646(E) published in Gazette of India dated 25th November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Hazaribag-Ranchi Section) in the State of Jharkhand.
- (xxiv) S.O. 2265(E) published in Gazette of India dated 20th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 77 (Muzaffarpur-Sonbarsa Section) in the State of Bihar.
- (xxv) S.O. 2183(E) published in Gazette of India dated 14th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 30 in the State of Bihar.
- (xxvi) S.O. 2181(E) published in Gazette of India dated 14th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 30 in the State of Bihar.
- (xxvii) S.O. 143(E) published in Gazette of India dated 14th January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 30 (Patna-Buxar Section) in the State of Bihar.

- (xxviii) S.O. 135(E) published in Gazette of India dated 14th January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Rargaon-Jamshedpur Section) in the State of Jharkhand.
- (xxix) S.O. 156(E) published in Gazette of India dated 14th January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Aurangabad-Barwa Adda Section) in the State of Bihar.
- (xxx) S.O. 2964(E) published in Gazette of India dated 19th December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 (Bakhtiarpur-Mokama Section) in the State of Bihar.
- (xxxi) S.O. 3060(E) published in Gazette of India dated 28th December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31D (including construction of bypasses) in the State of West Bengal.
- (xxxii) S.O. 2578(E) published in Gazette of India dated 29th October, 2012, authorising the Land Reform Deputy Collector, Aurangabad, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 2 in the State of Bihar.

(Placed in Library, See No. LT 9400/15/13)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. E.M. S. NATCHIAPPAN): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Quality Council of India, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Quality Council of India, New Delhi, for the year 2011-2012.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 9401/15/13)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JESUDASU SEELAM): I beg to lay on the Table a copy of the Baggage (Second Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. 84/2013-Cus.,(N.T.) in Gazette of India dated 19th August, 2013 under Section 159 of the Customs Act, 1962, together with an explanatory memorandum.

(Placed in Library, See No. LT 9402/15/13)

... (*Interruptions*)

11.04 hrs

**MESSAGES FROM RAJYA SABHA
AND BILLS AS PASSED BY RAJYA SABHA***

SECRETARY-GENERAL: Madam Speaker, I have to report following messages received from the Secretary-General of Rajya Sabha:-

- (i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Registration of Births and Deaths (Amendment) Bill, 2013 which has been passed by the Rajya Sabha at its sitting held on the 13th August, 2013"
- (ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Citizenship (Amendment) Bill, 2013 which has been passed by the Rajya Sabha at its sitting held on the 13th August, 2013"
- (iii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the National Waterway (Lakhipur-Bhanga Stretch of the Barak River) Bill, 2013 which has been passed by the Rajya Sabha at its sitting held on the 14th August, 2013"

2. Madam Speaker, I lay on the Table the Registration of Births and Deaths (Amendment) Bill, 2013, the Citizenship (Amendment) Bill, 2013, as passed by Rajya Sabha on the 13th August, 2013, and the National Waterway (Lakhipur-Bhanga Stretch of the Barak River) Bill, 2013, as passed by Rajya Sabha on the 14th August, 2013."

—
... (*Interruptions*)

* Laid on the Table.

11.05 hrs.

COMMITTEE ON PETITIONS

28th and 29th Reports

SHRI ANANT GANGARAM GEETE (RAIGAD): I beg to present the following Reports (Hindi and English versions) of the Committee on Petitions:-

- (1) Twenty-eighth Report on the representation received from Dr. G. John and forwarded by Shri Joseph Toppo, MP, Lok Sabha and other Members of Parliament alleging : Illegal and unjustifiable termination of his service by the ONGC Ltd.
- (2) Twenty-ninth Report on the representation received from Shri Bhagwan Singh Kushwaha, Village-Chandpur, Post Sarani Kheda, District Dholpur, Rajasthan countersigned by Shri Khiladi Lal Bairwa, MP, Lok Sabha regarding: Provision of electricity, drinking water and irrigation facilities to the people living across the Chambal Region.

... (*Interruptions*)

11.05 ½ hrs.

**COMMITTEE ON MEMBERS OF PARLIAMENT LOCAL AREA
DEVELOPMENT SCHEME (LOK SABHA)
12th Report**

SHRI A.K.S. VIJAYAN (NAGAPATTINAM): I beg to present the Twelfth Report (Hindi and English versions) of the Committee on MPLADS regarding Action taken by the Government on the recommendations contained in the Ninth Report of the Committee on the subject "Procedures on provision of MPLADS funds for Natural Calamities".

... (*Interruptions*)

11.06 hrs

STATEMENTS BY MINISTERS

(i) Incident of major fire onboard Indian Navy submarine INS Sindhurakshak

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): Madam, there was an unfortunate incident of explosions and fire onboard Indian Navy Submarine INS Sindhurakshak in the intervening night of 13 / 14 August 2013. At the time of incident, the submarine was berthed at the Naval Dockyard, Mumbai. ... *(Interruptions)* I visited the site on 14 August 2013, accompanied by the Chief Minister of Maharashtra, to get a first-hand account of the situation, where I was briefed by the Chief of the Naval Staff. ... *(Interruptions)*

Initial assessments indicate that an internal explosion occurred in the forward compartment of the submarine, where ordnance was stowed, resulting in further near-simultaneous explosions, and major fire onboard INS Sindhurakshak. ... *(Interruptions)* Fire tenders from the Naval Dockyard as well as Mumbai Fire Brigade were pressed into action and the fire was brought under control. However, INS Sindhurakshak was observed to be slowly submerging, due to damage sustained during the fire and explosions onboard. ... *(Interruptions)* A minor fire was also observed on the upper casing of INS Sindhughosh, which was berthed alongside INS Sindhurakshak which was brought under control, and she and other ships in vicinity were moved away from INS Sindhurakshak to safe locations. ... *(Interruptions)*

18 naval duty personnel, comprising 03 officers and 15 sailors, were inside the submarine at the time of the incident. As the explosion and resultant damage were near instantaneous, these personnel could not evacuate. ... *(Interruptions)* Although full details are yet to emerge, the rapidity and intensity of the explosion

and the resultant damage sustained by the submarine indicate that the personnel would not have survived.

The submarine is presently resting on the bottom, and is partially submerged next to the jetty where the incident took place. Diving operations by the Indian Navy are in progress round the clock to attempt search for the personnel, assess the damage and also attempt to arrest leakages and ensure dewatering. ... (*Interruptions*) Naval Divers have been able to enter the submarine. They could access only some parts of the submarine due to heavy damage and flooding of compartments, with obstructions from debris and structural distortions. ... (*Interruptions*) Efforts have been made to de-water the flooded compartments using high-capacity pumps. However, there has been no discernible change in the water level inside the submarine, indicating likelihood of ingress of water through openings due to structural damage. Further efforts have been made to identify possible areas of water ingress by inserting high pressure air. ... (*Interruptions*) These have indicated breach of Watertight integrity in the forward portion of the submarine hull. Globally renowned professional salvage agencies have been approached, and they are undertaking the survey for salvage operations. There is also an offer of help from Russia, where the refit and upgrade had been undertaken. ... (*Interruptions*)

MADAM SPEAKER: Hon. Minister, please lay it on the Table.

... (*Interruptions*)

SHRI A.K. ANTONY : Madam, with your permission, I lay rest of my Statement on the Table of the House... (*Interruptions*)

..... Preliminary investigations indicate that the explosion was due to the possible ignition of armament. The cause of ignition is however yet to be established. Visual and forensic examination would throw more light into the possible cause of ignition. This will be possible only after the submarine is afloat

*..... * This part of the speech laid on the Table.

and dewatered. A Board of Inquiry with all relevant specialists has been constituted to investigate the likely causes of the accident at the earliest.

In addition extensive checks on weapon related safety systems and audit of Standard Operating Procedures on all operational submarines of the Indian Navy have been ordered.

We are deeply saddened by the incident and the resultant loss of lives. I would like to assure that all support, assistance and counselling will be provided to the families of the 18 naval personnel. A special family cell has been formed at Western Naval Command in Mumbai for this purpose. We convey our deepest condolences to the families of the Indian Navy personnel who have made the supreme sacrifice in the line of-duty. *.....*

(Placed in Library, See No. LT 9403/15/13)

11.06 ½ hrs.**(ii) Incident occurred at Dhamara Ghat railway station in East Central railway resulting in loss of human lives and injuries ***

THE MINISTER OF RAILWAYS (SHRI MALLIKARJUN KHARGE): Madam, I beg to lay the Statement on the Table of the House.

Speaker Madam, with profound grief, I am pained to apprise the House regarding an unfortunate incident that occurred yesterday at Dhamara Ghat Railway Station between Saharsa and Khagaria in Samastipur Division over East Central Railway in the state of Bihar wherein some persons died and others sustained injuries due to run over by the train.

It is informed that yesterday at about 08:33 hrs., Train No: 55533 Up Madhepura-Samastipur Passenger and at 08:48 hrs., Train No: 55566 Dn Samastipur-Madhepura Passenger reached Dhamara Ghat Railway station. Both these trains were stopped to give precedence to Train No: 12567 Rajyarani Express. Some passengers got down from the above trains, on non-platform side. In the meantime at about 08.50 hrs, Train No: 12567 Rajyarani Express was passing through Dhamara Ghat Railway Station. The Loco Pilot after passing Home signal, which was on a curvature, saw some persons standing on the track and applied emergency brakes. However, by the time train stopped, some persons got run over. As per the last information, 28 persons got run over and lost their lives and 8 were injured.

After the incident, the mob at Dhamara Ghat got agitated. They burnt few coaches of Rajyarani express. Medical Relief train left from Barauni at 09.55 hrs for the site. DRM/Samastipur along with his team of doctors and officers started from Samastipur at 10.50 hrs and have reached the site. General Manager / E.C. Railway with officers has also left from Patna for the site. I have spoken to the Minister of Civil Aviation to issue directions to Commissioner of Railway Safety

* Laid on the Table and also Placed in Library, See No. LT 9404/15/13.

to enquire into the matter. I have also requested the Chief Minister of Bihar to maintain law and order and take necessary steps for facilitating normal train operations.

On humanitarian grounds an *ex-gratia* amount of Rs. 5 lakhs for those who lost their lives and Rs. 1 lakh for those grievously injured has been announced.

On behalf of the Railways and myself, I express deep condolence to the bereaved families and also express sincere sympathy to the injured. I trust the House will join me in extending heartfelt condolence to the bereaved families.

11.07 hrs.**(iii) Status of implementation of the recommendations contained in the 46th Report (2011-12) and 62nd Report (2012-13) of the Standing Committee on Finance on Demands for Grants pertaining to the Ministry of Planning***

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI RAJEEV SHUKLA): I beg to lay on the Table of the House the following Statement on the status of implementation of recommendations contained in the following two reports of the Standing Committee on Finance (15 Lok Sabha) in pursuance of the direction 73 A of the hon. Speaker, Lok Sabha.

1. Forty sixth Report of the Standing Committee on Finance on Demands for Grants (2011- 12) of the Ministry of Planning

(Placed in Library, See No. LT 9405/15/13)

2. Sixty-Second Report of the Standing Committee on Finance on Demands for Grants (2012-13) of the Ministry of Planning.

(Placed in Library, See No. LT 9406/15/13)

The Forty Sixth Report of the Standing Committee on Finance (15th Lok Sabha) relates to the examination of Demands for Grants of Ministry of Planning for the year 2011-12 was presented to Lok Sabha/laid on the Table of the Rajya Sabha on 22-12-2011.

The Sixty Second Report of the Standing Committee on Finance (15th Lok Sabha) relates to the examination of Demands for Grants of Ministry of Planning for the year 2012-13 was presented to Lok Sabha/laid on the Table of Rajya Sabha on 06-12-2012.

Action Taken Statement on the recommendations/observations contained in the Thirteenth Report of the Committee had been sent by Ministry of Planning to the Standing Committee on Finance on 21-3-2011.

* Laid on the Table.

The present status of implementation of the various recommendations made by the Committee as indicated in the Annexure-I and Annexure-II to my Statement is laid on the Table of the House. I would not like to take the valuable time of the House to read out all the contents of this Annexure. I would request that this may be considered as read.

... (*Interruptions*)

11.08 hrs.

**ELECTION TO COMMITTEE
Employees' State Insurance Corporation**

श्रम और रोज़गार मंत्री (श्री शीश राम ओला): अध्यक्ष जी, मैं प्रस्ताव करता हूँ -

“ कि कर्मचारी राज्य बीमा निगम (केन्द्रीय) नियम, 1950 के नियम 2क के साथ पठित कर्मचारी राज्य बीमा अधिनियम, 1948 की धारा 4 की उपधारा (एक) के अनुसरण में, इस सभा के सदस्य, ऐसी रीति से जैसा कि अध्यक्ष निदेश दे, उक्त अधिनियम के अन्य उपबंधों और उसके अन्तर्गत बनाए गए नियमों के अध्यक्षीन, कर्मचारी राज्य बीमा निगम के सदस्यों के रूप में कार्य करने के लिए अपने में से दो सदस्य निर्वाचित करे।”

MADAM SPEAKER: The question is:

“That in pursuance of sub-section (i) of section 4 of the Employees' State Insurance Act, 1948, read with rule 2A of the Employees' State Insurance (Central) Rules, 1950, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Employees' State Insurance Corporation, subject to the other provisions of the said Act and the rules made thereunder.”

The motion was adopted.

... (Interruptions)

11.09 hrs

GOVERNMENT BILLS –INTRODUCED

(i)Rajiv Gandhi National Aviation University Bill, 2013*

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K.C. VENUGOPAL): On behalf of Shri Ajit Singh, I beg to move for leave to introduce a Bill to establish and incorporate a national aviation University to facilitate and promote aviation studies and research to achieve excellence in areas of aviation management, policy, science and technology, aviation environment, training in governing fields of safety and security regulations on aviation and other related fields to produce quality human resources to cater to the needs of the aviation sector and to provide for matters connected therewith or incidental thereto. ... (*Interruptions*)

MADAM SPEAKER: The question is:

“That leave be granted to introduce a Bill to establish and incorporate a national aviation University to facilitate and promote aviation studies and research to achieve excellence in areas of aviation management, policy, science and technology, aviation environment, train[REDACTED] in governing fields of safety and security regulations on aviation and other related fields to produce quality human resources to cater to the needs of the aviation sector and to provide for matters connected therewith or incidental thereto.”

The motion was adopted.

SHRI K.C. VENUGOPAL: Madam, I introduce** the Bill.

... (*Interruptions*)

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 20.08.2013.

** Introduced with the recommendation of the President.

11.10 hrs.**(ii) Civil Aviation Authority of India Bill, 2013 ***

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K.C. VENUGOPAL): Madam, on behalf of Shri Ajit Singh, I beg to move for leave to introduce a Bill to provide for constitution of a Civil Aviation Authority for administration and regulation of civil aviation safety, for the better management of civil aviation safety oversight over air transport service operators, air service navigation operators and operators of other civil aviation facilities, matters relating to impact of financial stress on safety operations, consumer protection and environment regulations in civil aviation sector and for proper implementation of the provisions of the Aircraft Act, 1934 and the rules made thereunder and for matters connected therewith or incidental thereto. ...
(Interruptions)

MADAM SPEAKER: Motion moved:

“That leave be granted to introduce a Bill to provide for constitution of a Civil Aviation Authority for administration and regulation of civil aviation safety, for the better management of civil aviation safety oversight over air transport service operators, air service navigation operators and operators of other civil aviation facilities, matters relating to impact of financial stress on safety operations, consumer protection and environment regulations in civil aviation sector and for proper implementation of the provisions of the Aircraft Act, 1934 and the rules made thereunder and for matters connected therewith or incidental thereto.”

... (Interruptions)

MADAM SPEAKER: Prof. Saugata Roy.

... (Interruptions)

PROF. SAUGATA ROY (DUM DUM): Madam, I oppose the introduction of the Bill as it will create a top heavy bureaucratic machinery. The present DGCA could look after the provisions of safety. This Bill is not necessary at all. This will lead

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 20.08.2013.

to privatization, which is what the Government of India is doing. Hence, this Bill should not be moved. ... (*Interruptions*)

SHRI K.C. VENUGOPAL: The DGCA has limited powers. The ICAO Convention, the Standing Committee on Tourism and Transport and also a lot of Aircraft Accident Inquiry Committees have recommended the need for setting up a Civil Aviation Authority. Therefore, the Government has decided to introduce this Bill. Hence, the objection cannot be sustained. ... (*Interruptions*)

MADAM SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for constitution of a Civil Aviation Authority for administration and regulation of civil aviation safety, for the better management of civil aviation safety oversight over air transport service operators, air service navigation operators and operators of other civil aviation facilities, matters relating to impact of financial stress on safety operations, consumer protection and environment regulations in civil aviation sector and for proper implementation of the provisions of the Aircraft Act, 1934 and the rules made thereunder and for matters connected therewith or incidental thereto.”

The motion was adopted.

SHRI K.C. VENUGOPAL: Madam, I introduce* the Bill.

—————
... (*Interruptions*)

—————
* Introduced with the recommendation of the President.

11.12 hrs.**(iii) Indira Gandhi National University for
Women Bill, 2013 ***

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI M.M. PALLAM RAJU): Madam, I beg to move for leave to introduce a Bill to establish and incorporate a University in the State of Uttar Pradesh to provide for avenues of higher education and research facilities to the women in India and for matters connected therewith or incidental thereto. ... (*Interruptions*)

MADAM SPEAKER: The question is:

“That leave be granted to introduce a Bill to establish and incorporate a University in the State of Uttar Pradesh to provide for avenues of higher education and research facilities to the women in India and for matters connected therewith or incidental thereto.”

The motion was adopted.

SHRI M.M. PALLAM RAJU: Madam, I introduce the Bill.

... (*Interruptions*)

MADAM SPEAKER: The House is adjourned to meet again at 11.30 A.M.

11.13 hrs

*The Lok Sabha then adjourned till Thirty Minutes past
Eleven of the Clock.*



* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 20.08.2013.

11.30hrs

The Lok Sabha re-assembled at Thirty Minutes past Eleven of the Clock.

(Madam Speaker in the Chair)

SUBMISSION BY MEMBERS

Re: Reported loss of files relating to allocation of coal blocks

11.30 ½ hrs

At this stage, Shri M. Anandan, Shri K. Narayan Rao and some other hon.

Members came and stood on the floor near the Table.

... (Interruptions)

अध्यक्ष महोदया : आपको बुलवाएंगे। आप बैठ जाइए।

... (व्यवधान)

श्रीमती सुषमा स्वराज (विदिशा): अध्यक्ष जी, कोयला ब्लॉक आबंटन का मामला बहुत दिनों से चर्चा में है।... (व्यवधान) और हर बार एक नया आयाम लेकर यह मामला सामने उभरकर आ जाता है।... (व्यवधान) पिछली बार जब यह मामला चर्चा में आया तो सुप्रीम कोर्ट के सामने जो केस गया हुआ था, उसमें जो रिपोर्ट सीबीआई ने फाइल करनी थी, उस रिपोर्ट में... (व्यवधान) फेरबदल करने का आरोप कानून मंत्री पर लगा और कानून मंत्री को उसमें इस्तीफा देना पड़ा।... (व्यवधान) और अब नया मामला सामने आया है कि कोयले ब्लॉक के आबंटन से संबंधित फाइलें गायब हो गई हैं।... (व्यवधान) अध्यक्ष जी, यह सुप्रीम कोर्ट का एक ऑर्डर मेरे पास 6 अगस्त का है जिसे मैं पढ़कर सुनाना चाहती हूँ और जो चार लाइनों का है। सुप्रीम कोर्ट ने 6 अगस्त 2013 को कहा:

“We have made it clear earlier and we reiterate today that any information that may be required and official files and records that may be found necessary for the inquiry/investigation by the CBI shall be supplied to them without any delay by the concerned person.”

यह सुप्रीम कोर्ट का ऑर्डर है। सुप्रीम कोर्ट ने निर्देश दिये हैं कि सीबीआई को वे सारे ऑफिशियल रिकार्ड, वे सारी फाइलें आप थमाइए और उन्होंने यह बात कन्सन्सर्ड पर्सन पर डाली हैं और वह कन्सन्सर्ड पर्सन कौन है? ...(व्यवधान) वह स्वयं देश के प्रधान मंत्री हैं।...(व्यवधान) जो कोयला विभाग के मंत्री रहे।...(व्यवधान) और यह बात स्वयं प्रधान मंत्री ने स्वीकारी। 27 अगस्त 2012 को प्रधान मंत्री जी सदन में आए और आपको संबोधित करके बोले:

“I seek your indulgence to depart from this established procedure because of the nature of the allegations that are being made and because I was holding the charge of Coal Minister for a part of the time covered by the Report. I want to assure hon. Members that as the Minister in charge, I take full responsibility for the decisions of the Ministry.”

यह बात स्वयं प्रधान मंत्री जी ने इस सदन के फर्श पर खड़े होकर आपकी अनुमति से कही थी।...(व्यवधान) इसलिए मैं आपके माध्यम से कहना चाहती हूँ कि आप सरकार को निर्देशित करें कि स्वयं प्रधान मंत्री इस सदन में आएँ और ये कोयले की फाइलें कहां गायब हुई हैं?...(व्यवधान) कैसे गायब हुई हैं? इसके बारे में सदन को आश्वस्त करें। सदन को विश्वास में लें और बताएं कि 147 फाइलें जिनमें एप्लीकेशंस हैं,...(व्यवधान) और हर फाइल में कोई न कोई कांग्रेस का बड़ा आदमी इसमें शामिल है।...(व्यवधान) वो फाइलें गायब हुई हैं।...(व्यवधान) जो डिजीजन्स लिये गये हैं, वो फाइलें गायब हुई हैं।...(व्यवधान) इसलिए मैं आपसे चाहती हूँ। पूरा सदन आपसे संरक्षण चाहता है।...(व्यवधान) आप सरकार को निर्देशित करें। नेता, सदन दो सप्ताह की अस्वस्थता के बाद आज आए हैं। मैं उन्हें शीघ्र स्वास्थ्य लाभ की शुभकामना देती हूँ।...(व्यवधान) और इसके साथ ही उनसे यह अनुरोध करती हूँ कि वह प्रधान मंत्री को सदन में लाकर यह वक्तव्य दिलवाने का काम करें कि फाइलें कैसे गायब हुई? ...(व्यवधान) कैसे ये फाइलें वापस आएंगी और कब तक वापस आएंगी? इसके बारे में हमें आश्वासन चाहिए।...(व्यवधान)

अध्यक्ष महोदया : श्रीमती सुषमा स्वराज द्वारा उठाये गये विषय के साथ श्री शैलेन्द्र कुमार और श्री राजेन्द्र अग्रवाल को भी एसोशिएट किया जाता है।

THE MINISTER OF URBAN DEVELOPMENT AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI KAMAL NATH): Madam, the Minister of Coal will make a Statement in this regard. ... *(Interruptions)*

श्री दिनेश चन्द्र यादव (खगड़िया): अध्यक्ष महोदया, मेरे संसदीय क्षेत्र के अंतर्गत खगड़िया जिले में धमहारा स्टेशन पर कल दिनांक 19 अगस्त, 2013 की सुबह साढ़े आठ बजे राज्यरानी एक्सप्रेस ट्रेन ने लोगों को कुचल दिया, जिनमें 37 व्यक्तियों की मृत्यु हो गई और करीब 24 लोग घायल हो गये।...(व्यवधान) इस सूची के अलावा सहरसा जिले के तेलबा गांव के श्री अमरनाथ साह, पिता राजेन्द्र साह भी घायल हो गये थे। उनके परिजनों द्वारा उन्हें अस्पताल ले जाने के क्रम में उनकी मृत्यु हो गई, जो मृतकों की सूची में सम्मिलित नहीं है।...(व्यवधान) चूंकि यह एक दुखद घटना है और रेल राज्य मंत्री जी द्वारा बिना जांच किये हुए जो बयान आ रहे थे, वह काफी चिंता का विषय है। राज्य सरकार पर दोषारोपण करने से पहले इसके लिए दोषी कौन है, इसकी जांच कराई जाए। हम रेल राज्य मंत्री के बयान की निंदा करते हैं।...(व्यवधान) चूंकि यह दुर्घटना दिन में हुई और वहां कात्यायनी स्थान मंदिर के सामने रेलवे द्वारा खासकर सोमवार और शुक्रवार के दिन कॉशन लगाई जाती थी, जो बैरागन का दिन होता है। इसी दिन श्रद्धालु कात्यायनी मंदिर में पूजा करने के लिए जाते हैं।...(व्यवधान) चूंकि यह मंदिर स्टेशन यार्ड के दक्षिणी सिरे पर अवस्थित है और वहां जाने का कोई रास्ता नहीं है। रेल यात्री ट्रेन से उतरकर इसी रेल लाइन पर चलकर मंदिर तक जाते हैं और मंदिर में जाने के क्रम में ही लोगों की मृत्यु हो गई और काफी लोग घायल हो गये। हमारे राज्य के मुख्य मंत्री, श्री नीतीश कुमार ने प्रत्येक मृतक परिवार को दो लाख रुपये मुआवजा देने की घोषणा की है। रेल मंत्री जी ने मृतक परिवार को पांच लाख रुपये देने की घोषणा की है, जो कम है। ...(व्यवधान)

इसलिए हम मांग करते हैं कि रेल मंत्री द्वारा घोषित की गई राशि को बढ़ाकर दस लाख रुपये किया जाए और प्रत्येक मृतक परिवार के एक व्यक्ति को सरकारी नौकरी दी जाए।...(व्यवधान) इसके साथ-साथ कात्यायनी मंदिर के सामने हाल्ट का निर्माण किया जाए और धमहारा स्टेशन को विकसित करके फुट ओवर ब्रिज का निर्माण कराया जाए तथा सभी लाइनों के बगल में प्लेटफार्म का निर्माण किया जाए। इस घटना पर हम अपनी ओर से तथा अपनी पार्टी की ओर से संवेदना और दुख प्रकट करते हैं।...(व्यवधान)

MADAM SPEAKER: Shri Jagdambika Pal associate himself with Shri Dinesh Chandra Yadav on the issue.

श्री शैलेन्द्र कुमार (कौशाम्बी): महोदया, हमें भी बोलना है...(व्यवधान)

11.37 hrs

At this stage, Shri M. Anandan and some other hon. Members went back to their seats)

... (Interruptions)

MADAM SPEAKER: Shri Gurudas Dasguptaji, you have to speak on economic condition.

... (Interruptions)

MADAM SPEAKER: Please go back.

... (Interruptions)

MADAM SPEAKER: Please sit down. All of you sit down.

... (Interruptions)

MADAM SPEAKER: Shri Gurudas Dasguptaji, you have to speak on economic condition.

... (Interruptions)

SHRI GURUDAS DASGUPTA (GHATAL): Madam, I have given notice for adjournment of the House and also on increase in the prices. ... *(Interruptions)*

MADAM SPEAKER: I have given you chance to speak on economic condition.

... (Interruptions)

MADAM SPEAKER: No, you have to speak on economic condition.

... (Interruptions)


SHRI GURUDAS DASGUPTA : I want the issue of economic crisis and also increase in the price of essential commodities to be discussed in the House and the Government should spell out how they are doing to contain the prices. ... *(Interruptions)*

MADAM SPEAKER: Shri Shivkumar Udasi, Shri Ramesh Vishwanath Katti and Shri Rajendra Agrawal associate themselves with Shri Gurudas Dasgupta on this issue.

DR. M. THAMBIDURAI (KARUR): Madam Speaker, I have already given a notice for adjournment regarding the issue that India must boycott participating in the Commonwealth Conference, which is going to take place in Colombo. The Chief Minister of Tamil Nadu has already written a letter to the hon. Prime Minister asking him not to participate in the Commonwealth Conference which is going to take place in Colombo. In this regard, there is a deep sense of outrage among the Tamils all over the world and especially in Tamil Nadu over the issue of war crimes and genocide perpetrated against the Sri Lankan Tamils by the Sri Lankan Army. Canada has already decided not to participate in the Commonwealth Conference. In the circumstances, if India participates, we will be again indirectly encouraging the Sri Lankan Government which is not making any effort to solve the Sri Lankan problem. Therefore, I would request the Indian Government to accept the suggestion given by the hon. Chief Minister of Tamil Nadu not to participate in the Commonwealth Conference and boycott it. We want an assurance from the Central Government in this regard. Also, I would request that not only the Prime Minister, no representative should attend the Commonwealth conference which is going to take place in November.....

(Interruptions)

MADAM SPEAKER: Shri P.R. Natarajan, Shri Shivkumar Udasi, Shri Ramesh Vishwanath Katti associate themselves with Dr. M. Thambidurai on this issue.

... *(Interruptions)* 

SHRI T.K.S. ELANGO VAN (CHENNAI NORTH): Madam Speaker, The Government of Sri Lanka is not a friendly country. ... *(Interruptions)* Our Government says that it is a friendly country whereas Sri Lanka has decided to violate the bilateral agreement signed between Rajiv Gandhi and Jayawardene. ...

(Interruptions) They are arresting our fishermen within our maritime boundary. They are not helping the Tamils. They are accused of human rights violations and genocide. So, we want the Government not to participate in the Commonwealth Heads of Government Meeting which is to be held in Colombo in the month of

November. ... (*Interruptions*) If the Government decides to participate, that is an insult to the people of Tamil Nadu who are day in and day out suffering in the hands of the Army and the Navy of Sri Lanka. ... (*Interruptions*) The lives of our fishermen are in peril; their livelihood is in peril. In this situation, the Government of India should boycott attending this conference to be held at Colombo in the month of November. (*Interruptions*)

श्री शैलेन्द्र कुमार (कौशाम्बी): मैडम, हमने एडजर्नमेंट का नोटिस दिया है। ... (व्यवधान)

अध्यक्ष महोदया : हमने आपको एसोशिएट कर दिया है।

... (व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइए।

... (व्यवधान)

अध्यक्ष महोदया : रेवती रमण सिंह, जी आप बोलिए।

... (व्यवधान)

श्री रेवती रमण सिंह (इलाहाबाद): अध्यक्ष महोदया, आज देश की आर्थिक स्थिति इतनी खराब हो गई है ... (व्यवधान) कि रूपया एक डॉलर के मुकाबले 64 रूपये का हो गया है। ... (व्यवधान) इससे सैंसेक्स एक हजार पॉइंट नीचे डाउन हो गया है। ... (व्यवधान) मान्यवर, अगर यही स्थिति रही तो देश में आर्थिक इमरजेंसी लगानी पड़ेगी। ... (व्यवधान) क्योंकि आज हमारा इंडस्ट्रियल प्रोडक्शन कम हो गया है। ... (व्यवधान) देश में एक ऐसी विषमता होती जा रही है ... (व्यवधान) कि रूपया कहां पहुंचेगा। सोने का दाम आसमान छू रहा है, जो कि 32000 रूपये हो गया है। ... (व्यवधान) मैं आपसे मांग करूंगा कि सरकार इस पर श्वेत पत्र लाए और पार्लियामेंट के सामने रखे। ... (व्यवधान)

MADAM SPEAKER: The House stands adjourned to meet again at 12 noon.

11.43 hrs

*The Lok Sabha then adjourned till Twelve
of the Clock.*

12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Shri Jagdambika Pal in the Chair)

... (Interruptions)

12.02 ¼ hrs

At this stage, Shri K. Narayan Rao and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

सभापति महोदय : मैं माननीय सदन के सदस्यों से अपील करना चाहता हूँ और अपने वरिष्ठ सदस्यों से अपील करना चाहता हूँ कि इस सदन की एक परम्परा है कि इस सदन में जब कोई सदस्य मेडन स्पीच देता है तो इस सदन में कोई व्यवधान उपस्थित नहीं होता है।

... (व्यवधान)

सभापति महोदय : अगर आपने इस सदन की इस चेयर पर संचालन करने के दायित्व की जिम्मेदारी मुझे दी है तो मैं आपसे अनुरोध करूंगा कि इस सदन की उस महान परम्परा को बनाये रखें। सदन में बहुत से महत्वपूर्ण कार्य हैं, कृपया उसे हम व्यवस्थित ढंग से चलायें क्योंकि इस सदन की हमेशा यह परम्परा रही है।

... (व्यवधान)

सभापति महोदय : मैं समझता हूँ कि माननीय सदस्यों के नियम 377 के तहत बहुत महत्वपूर्ण विषय हैं। इसलिए मैं इस सदन से चाहता हूँ कि आप कृपया सदन को व्यवस्थित करें। आपको बोलने का समय दिया जायेगा।

... (व्यवधान)

MR. CHAIRMAN: I will request you to kindly take your seats. I will give you time. Let the House be in order. This is my request. Please try to maintain order in the House.

... (व्यवधान)

सभापति महोदय : मैं आपको समय दूंगा। कृपया आप बैठ जायें। मैं चाहता हूँ कि नियम 377 के विषय लिये जायें।

12.02 hrs**MATTERS UNDER RULE 377***

MR. CHAIRMAN: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them, may personally hand over slips at the Table of the House within twenty minutes.

Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time. The rest will be treated as lapsed.

... (व्यवधान)

(i) Need to provide pension benefits to the employees of Regional Rural Banks in the country

SHRI RAJIAH SIRICILLA (WARANGAL): I would like to draw the attention of the Government regarding the need to take steps for the provision of pension to the employees of Regional Rural Banks in the country.

At present, 62 Regional Rural Banks are functioning with Rs. 352 Lakh crore financial outlay covering. They also provide financial assistance for up-gradation of skills, training, petty businesses and small scale industries. They are financing 2.75 crore number of families out of 13.56 crore customers. Out of the above, Rs. 1.78 crore are related to agriculture production. The Banks are scattered in the remote places of the country. The employees live in remote areas which is categorized as bad climate.

* Treated as laid on the Table.

These banks are accessible to rural mass of the country and providing 75% of the loans not only to poor but also to average families. If we compare the rural banks with nationalised banks, the coverage of rural families in rural banks is 85% with an outlay of 1.45 lakh crore, whereas with the same outlay the nationalised banks will cover not even 15% families. It is not out of place to mention that the heavy loans taken by big industrialists are very often written off, whereas in rural banks, it is 5% NPA.

In view of the above facts, I request the Hon'ble Minister for Finance, to take necessary steps to extend the Banking pension facilities to the employees working in rural banks.

(ii) Need to start proposed daily Express train service from Palani to Chennai and daily passenger train service from Palani to Tiruchendur in Tamil Nadu

SHRI N.S.V. CHITTHAN (DINDIGUL): During the last Railway Budget two new trains were announced viz. a daily Express train from Palani to Chennai and another daily passenger train from Palani to Tiruchendur in Tamil Nadu. They attract a large number of devotees from all over the country and abroad throughout the year. At present there is no direct rail connection from Palani to Chennai and as a result devotees are compelled to travel by Omni bus services by paying heavy bus fares and it also causes inconvenience to ladies and children.

Hence, I urge upon the Hon'ble Minister of Railway to arrange to start both the train services without any further delay.

**(iii) Need to curb rampant sand mining in Narayani river in district
Maharajganj in Uttar Pradesh**

श्री हर्ष वर्धन (महाराजगंज, उ.प्र.): उत्तर प्रदेश के जनपद महाराजगंज स्थित सोहगीबरवां वन प्रभाग अंतर्गत निचलौल उप खण्ड के अर्जुनही जंगल का दो सौ एकड़ का भू-भाग पिछले 2-3 वर्षों में नारायणी नदी में विलीन हो चुका है। अर्जुनही वन, ग्राम सभा कलभिसवां एवं भेडियारी से सटा हुआ है। इस अपार राष्ट्रीय संपदा के क्षति का एक मात्र कारण ग्राम सनभिसवा में हो रहा बालू का अवैध खनन है। एक एकड़ क्षेत्र में बालू उत्खनन का पट्टा प्रदान कर पचासों एकड़ में किए गए बालू उत्खनन से नदी की धारा के मुड़ने का मार्ग प्रशस्त हुआ, जिसके फलस्वरूप जंगल का नदी में लगातार कटान हो रहा है। यह स्थिति पर्यावरण की दृष्टि से जंगल और क्षेत्रीय परिस्थितिकीय जीव-जंतुओं के लिए काफी खतरनाक है।

मेरी सुनिश्चित जानकारी के अनुसार इस प्रकरण की जानकारी स्थानीय स्तर से प्रदेश एवं केन्द्र को नहीं भेजी गई। आवश्यकता इस बात की है कि जंगल की जमीन के कटान के आंकलन हेतु एक केन्द्रीय दल मौके पर भेज कर जांच कराया जाए जिससे यह पता चल सके कि इस क्षेत्र में कितने एकड़ जंगल की भूमि का कटान हुआ है। संबंधित जांच कमेटी को यह निर्देश दिया जाना सुनिश्चित करें कि जांच के समय मुझे भी सूचित करें ताकि मौके पर रह सकूं।

मेरी मांग है कि मेरे संसदीय क्षेत्र में उक्त स्थान पर अवैध रूप से बालू के उत्खनन पर अविलंब रोक लगाने हेतु आवश्यक कदम उठाया जाए जिससे जंगल की सैकड़ों एकड़ जमीन का नदी द्वारा लगातार हो रहे कटाव को रोका जा सके।

(iv) Need to provide subsidy on setting up warehouses for agricultural products in rural areas of the country particularly in Kota Parliamentary Constituency

श्री इज्यराज सिंह (कोटा): मेरे संसदीय क्षेत्र कोटा अंतर्गत ग्रामीण क्षेत्रों में खाद्यान्न भंडारण का विशेष अभाव है। किसान के पास जब फसल आ जाती है तो उसको स्टोरेज करने के लिए पर्याप्त स्थान नहीं होने से किसानों को अपनी फसल को कभी कभी लागत से कम कीमत पर बेचनी पड़ती है और व्यापारी इससे किसानों का शोषण करते हैं। मुझे खुशी है कि वर्तमान सरकार ने ग्रामीण क्षेत्रों में खाद्यान्न भंडारण करने के लिए ग्रामीण भंडारण योजना चलाई जिसमें भंडारगृह बनाने के लिए सरकार केन्द्र स्तर पर सब्सिडी उपलब्ध करवाती है जिससे ग्रामीण क्षेत्रों में खाद्यान्न भंडारण केन्द्र को बनाने के लिए प्रोत्साहित किया जा सके। मेरे संसदीय क्षेत्र में कई किसान हितैषी लोगों ने ग्रामीण भंडारगृह बनाने की योजना बनाई है और उन्होंने जयपुर में ग्रामीण भंडारण योजना की नोडल एजेन्सी नाबार्ड से जब संपर्क किया तो उन्होंने बताया है कि ग्रामीण भंडारण योजना के लिए सब्सिडी वाली राशि गत तीन सालों से उनके पास नहीं आई है अगर ग्रामीण भंडारण योजना के लिए सब्सिडी उपलब्ध नहीं होगी तो इस योजना को कारगर ढंग से लागू नहीं किया जा सकता है और इसी कारण से मेरे संसदीय क्षेत्र कोटा में पर्याप्त मात्रा में ग्रामीण भंडारगृह स्थापित नहीं किये जा सके।

सरकार से अनुरोध है कि ग्रामीण भंडारण योजना के अंतर्गत समुचित राशि एवं संबंधित सब्सिडी पर्याप्त मात्रा में उपलब्ध करवाई जाये जिससे ग्रामीण क्षेत्रों में खाद्यान्न भंडार बन सके एवं किसानों को अपनी फसल को इन गोदामों में रख सके और अपनी इच्छानुसार बेच सकें।

(v) Need to enforce laws for protection of women from all forms of violence and also grant unemployment allowance to graduate unemployed mothers

SHRIMATI BOTCHA JHANSI LAKSHMI (VIZIANAGARAM): There are many civilizations in the world where respect for women and their role in society are prominent. Vedic society held women in high esteem. The vedic tradition had high regard for the qualities of women and gave them the honour of Goddess. There is a Vedic saying, "Where women are worshipped, there the Gods dwell." In a society, if women are happy, there will be prosperity, but where the females live in grief, the family will soon perish. The honour towards women should be maintained today by the preservation of genuine Vedic culture, either in the country or in the institutions.

However, the official statistics show a declining sex-ratio, health status, literacy rate, work participation and political participation among women. While on the other hand, the spread of social evils like dowry deaths, child marriage, domestic violence, rape, sexual harassment, exploitation of women workers are rampant in different parts of India. Humiliation, rape, kidnapping, molestation, dowry death, torture, wife-beating etc. have grown over the years.

I, therefore, strongly urge upon the Government for strict enforcement of law, for the protection of women and girl child. I would also request the government to introduce unemployment allowance to graduate unemployed mothers to make them economically independent so that they can lead a respectful life.

(vi) Need to expedite construction work of Handloom Textile Park in Virudhunagar parliamentary constituency, Tamil Nadu

SHRI MANICKA TAGORE (VIRUDHUNAGAR): The Union Government has identified Virudhunagar in the southern part of Tamil Nadu to set up the first handloom textile park in the country. The Union Government had also announced in the year 2009 to set up 5 such parks across the country. The foundation stone had been laid and some construction work had also been started to set up the handloom textile park in Virudhunagar with an investment of Rs. 4750 million. It would likely to provide employment to 50,000 people in the locality. Apart from this, the State Government of Tamilnadu is also investing Rs. 250 million to train weavers in modern design and technology through National Institute of Fashion Technology, Chennai.

In this connection, I would like to draw the attention of the Union Government that no action has been taken to complete the work relating to setting up of Handloom Textile Park in Virudhunagar. Virudhunagar Parliamentary Constituency in Tamilnadu has many educated, skilled and semiskilled unemployed youths who are forced to migrate to other parts of the country for their employment and business. Lots of problems are being faced by the weavers, handlooms and power looms industries in this constituency and its neighboring areas. Recently, there were incidents of suicides by the power loom weavers in my constituency due to lack of regular jobs, inadequate wages, indebtedness and resultant harassment by the micro-finance companies, closure of power loom units on account of piling of unlifted stock and non-availability of loans from banks.

If the proposed Textile Park is established, all the weaving families will be benefited and this will turn this industrially backward constituency into a developing industrial constituency. Therefore, I urge upon the Government to expedite the work relating to setting up of a Handloom Textile Park in Virudhunagar at the earliest.

**(vii) Need to shift Directorate of Floriculture Research from Delhi to
Bharatpur, Rajasthan**

श्री रतन सिंह (भरतपुर): दिल्ली में भारतीय कृषि अनुसंधान परिषद अंतर्गत निदेशालय फूल खेती (फ्लोरीकल्चर) कार्यरत है जो देश में फूल खेती को बढ़ावा एवं उसके अनुसंधान कार्य में लगा हुआ है। दिल्ली में यह कार्यालय होने के कारण किसानों को इसका पूरा लाभ नहीं मिल पा रहा है। इस निदेशालय को किसानों के बीच रहकर उनकी समस्या का संज्ञान कर उनको दूर करने चाहिए इससे फूल संबंधी अनुसंधान एवं विकास करने में सहायता मिलेगी। राजस्थान का भरतपुर क्षेत्र सम्भागीय क्षेत्र है जो दिल्ली, आगरा एवं जयपुर के करीब है एवं यहां के किसान का कृषि एवं पशुपालन मुख्य व्यवसाय है एवं वे कई सालों से फूल की खेती भी कर रहे हैं जिसकी आपूर्ति दिल्ली एवं विभिन्न शहरों को हो रही है। फूलों की अपार खेती होने के कारण यहां पर कई कृषि के छात्र अध्ययनरत हैं निदेशालय फूल खेती (फ्लोरीकल्चर) के कार्यकलापों से इन छात्रों को भी मदद मिलेगी और फूल खेती निदेशालय को भी कार्य करने में काफी मदद मिलेगी। फूल खेती के लिए यहां की जलवायु अनुकूल है। स्थानीय किसान भी फूलों की खेती में गहन रूप से रूचि ले रहे हैं। भरतपुर को आने जाने का समुचित सड़क मार्ग एवं रेल मार्ग है। इस क्षेत्र में ऐतिहासिक एवं पर्यटन स्थल भी काफी संख्या है। फूलों की खेती करने से इन ऐतिहासिक पर्यटन स्थलों की सुंदरता को निखारा जा सकता है और फूलों के निर्यात विदेशों को कर विदेशी मुद्रा को कमाया जा सकता है।

सरकार से अनुरोध है कि निदेशालय फूल खेती वाड़ी (फ्लोरीकल्चर) को दिल्ली से भरतपुर स्थानांतरित किया जाये जिससे किसानों को अधिक से अधिक लाभ मिल सके एवं देश के फूल खेती को बढ़ावा मिल सके।

(viii) Need to run weekly express train Una Himachal-Nanded Sahib from Una, Himachal Pradesh

श्री अनुराग सिंह ठाकुर (हमीरपुर, हि.प्र.): मैं रेल मंत्री महोदय के ध्यान में लाना चाहता हूँ कि रेल बजट वर्ष 2013-14 में तत्कालीन रेल मंत्री ने ऊना-हिमाचल-नांदेड़ साहिब सप्ताहिक एक्सप्रेस गाड़ी चलाने की घोषणा की थी, परंतु 1 जुलाई, 2013 की नई समय सारिणी में उसे ऊना-हिमाचल प्रदेश की बजाये उसे नंगल डैम-पंजाब से चलाना घोषित किया गया है। हिमाचल प्रदेश शांति प्रिय है तथा केंद्र सरकार के इस प्रकार के निर्णय से हिमाचल प्रदेश के जनमानस, विशेषकर सिख समुदाय को काफी आघात पहुंचा है। हिमाचल प्रदेश के हजारों सैनिक देश की सीमाओं पर देश की सुरक्षा में तैनात हैं। इससे उनका मनोबल भी गिरेगा। ऊना में सिख धर्म के प्रथम गुरु नानक देव जी से संबंधित गुरुद्वारा बाबा बेदी का किला स्थित है, जिसकी बहुत मान्यता है तथा धार्मिक दृष्टि से ऊना को नांदेड़ साहित से जोड़ने का औचित्य बनता है। अतः घोषित समय-सारिणी में संशोधन करके इस गाड़ी को ऊना से चलाया जाए। इसी रेल खंड पर अम्ब-अंदौरा रेलवे स्टेशन की लंबाई छोटी होने के कारण हिमाचल एक्सप्रेस के ए.सी. कोच एवं जनरल बोगियां प्लेटफार्म से बाहर रूकती हैं, जिसके कारण बच्चों, महिलाओं एवं वृद्धों को उतरने तथा चढ़ने में परेशानी होती है इसलिए रेलवे प्लेटफार्म की लंबाई बढ़ाई जाए तथा अम्ब-अंदौरा रेलवे स्टेशन पर रिजर्वेशन काउंटर स्थापित किया जाए और बसाल में डेरा बाबा रूद्रानंद के नाम से रेलवे स्टेशन की स्थापना की जाए।

(ix) Need to upgrade Kendriya Vidyalaya in Barwani district, Madhya Pradesh to Senior Secondary level and also take measures to construct a building for the Vidyalaya

श्री मकनसिंह सोलंकी (खरगौन): मैं सरकार का ध्यान मेरे संसदीय क्षेत्र मध्य प्रदेश के जिला बड़वानी की ओर दिलाना चाहता हूँ। मेरे संसदीय क्षेत्र में एक केंद्रीय विद्यालय स्थापित है, लेकिन इस विद्यालय में 10वीं तक की कक्षाएं हैं। जिसके कारण क्षेत्र के लोगों को अपने बच्चों की आगे की पढ़ाई के लिए भारी परेशानी हो रही है। आगे की पढ़ाई के लिए दूसरे स्कूलों में 11वीं में प्रवेश नहीं मिल पाता है। इसके कारण बच्चे पढ़ाई बीच में छोड़ने के लिए मजबूर हैं। मेरा जिला आदिवासी बाहुल्य जिला है। इस विद्यालय का अभी तक अपना भवन नहीं है जिसके लिए जिला कलेक्टर बड़वानी द्वारा लीज डीड संबंधी कार्यवाही पूर्ण कर ली गई है तथा भवन निर्माण में आ रही बाधाओं को भी दूर कर दिया गया है। केंद्रीय विद्यालय संगठन क्षेत्रीय कार्यालय भोपाल को कई बार अनुरोध करने के बाद भी भवन निर्माण का कार्य हो पाया है।

मेरा केन्द्रीय मंत्री से अनुरोध है कि पिछड़े तथा आदिवासी जिले में 11वीं-12वीं की कक्षाओं को मंजूरी देने तथा भवन निर्माण के लिए तत्काल निर्देश देने की कृपा करें।

(x) Need to appoint permanent teachers in Jawahar Navodaya Vidyalaya in Mota Bhandariya village in Amreli parliamentary constituency, Gujarat

श्री नारनभाई काछडिया (अमरेली): हमारे संसदीय क्षेत्र अमरेली में, मोटा भंडारिया गांव में एक जवाहर नवोदय विद्यालय है, जिसका संचालन केन्द्र सरकार द्वारा होता है। मान्यवर इस स्कूल के अलावा हमारे संसदीय क्षेत्र में कोई भी स्कूल नहीं है मैंने एक केन्द्रीय विद्यालय के लिए केन्द्र सरकार को कई बार पत्र के माध्यम से अथवा संसदीय सत्र के दौरान शून्यकाल के माध्यम से निवेदन किया, लेकिन केन्द्र सरकार द्वारा इस ओर ध्यान नहीं दिया गया।

दुख के साथ यह कहना पड़ रहा है कि इस स्कूल को शुरू हुए 5 वर्ष पूरे हो चुके हैं, लेकिन इस विद्यालय में स्थाई शिक्षकों की नियुक्ति नहीं हो पाई है, काम चलाने के लिए अस्थायी शिक्षक रखे गये हैं ऐसे शिक्षकों को जब तक उन्हें अच्छा लगता है तब तक पढ़ाते हैं और कुछ समय पश्चात् वे स्कूल छोड़ देते हैं और अब इस विद्यालय में विज्ञान फ़ैकल्टी के साथ कक्षा 12वीं तक कर दी गई है, लेकिन यहां अच्छे शिक्षक के अभाव है न ही गणित के शिक्षक हैं और न ही फिजिक्स एवं रसायनशास्त्र के शिक्षक हैं यानी अच्छे के अभाव के कारण इतनी अच्छे विद्यालय जो केन्द्र सरकार द्वारा संचालन किया जाता है और जहां अभिभावकों में अपने बच्चे के नामांकन के लिए होड़ मची रहती है और आज यही अभिभावक अपने-अपने बच्चे के भविष्य को लेकर चिंतित हैं कि हमारे बच्चे का भविष्य का क्या होगा। यानी अच्छे शिक्षकों के अभाव के कारण यह विद्यालय एक साधारण विद्यालय से भी निम्न स्तर का हो गया है।

इतने अच्छे स्कूल की यह दशा देखकर मुझे बहुत दुख हो रहा है और मैं सरकार से विनती करता हूं कि जल्द से जल्द इस स्कूल में फ़ैकल्टी के अनुसार स्थाई शिक्षकों की नियुक्ति की जाये ताकि जवाहर नवोदय विद्यालय की साख एवं बच्चों के उज्ज्वल भविष्य को बचाया जा सके और उनके अभिभावकों की चिंता को दूर किया जा सके। हमें आशा है कि इस पर तुरंत कार्रवाई करेंगे और बच्चों के आने वाले उज्ज्वल भविष्य को बनाने में आप सहयोग प्रदान करेंगे।

(xi) Need to appoint Vice Chancellor of the Indira Gandhi National Tribal University, Amarkantak, Madhya Pradesh from the tribal community

SHRI NALIN KUMAR KATEEL (DAKSHINA KANNADA): The Government of India had set up Indira Gandhi National Tribal University in Amarkantak for the welfare of about 8.5 Crore tribal population of the country. The objectives of the Tribal university were to conduct studies on various cultural and other activities like art and folk literature of the Tribal population. The university caters to the tribal's long cherished dream of higher education. The tribal people are rich in cultural heritage and skilled in art and craft but they are still marginalized in respect of higher education as well as in other walks of life. Now in the present age of globalization, the world has shrunk into a village as the society has advanced in technology. But the tribes, who are the custodians of Indian culture in real sense, are far behind in this race of advancement. For their upliftment, the University should play a vital role in helping the Government of India to formulate policies pertaining to education, employment vocational skill, community development, self-employment opportunities etc. I am of the opinion that the objectives of the National Tribal University would be achieved if a right person having appropriate knowledge of the tribals is at the helm of affairs. So I would urge upon the Union Government to ensure a scholarly person from the tribal community should be the Vice Chancellor of the Indira Gandhi National Tribal University, Amarakantak, Madhya Pradesh.

(xii) Need to provide adequate wages and social security benefits to beedi workers in Kaushambi district, Uttar Pradesh

श्री शैलेन्द्र कुमार (कौशाम्बी): देश में बीड़ी श्रमिकों की संख्या करोड़ों में है। कौशाम्बी जनपद (उत्तर प्रदेश) में 1 लाख बीड़ी बनाने वाले श्रमिकों का शोषण आर्थिक, सामाजिक, शैक्षणिक आधार पर हो रहा है। हजार बीड़ी बनाने की मजदूरी 65 रुपये की जगह 45 रुपये देते हैं। बीड़ी श्रमिक बच्चों के पढ़ाई के लिए (छात्रवृत्ति) वजीफा नहीं मिलता, आवास हेतु 45 हजार, इलाज स्वास्थ्य के लिए 3 लाख अनुदान नहीं दिया जा रहा है। कार्ड के साथ 25 हजार बीमा नहीं दिया जाता, 85 प्रतिशत मजदूरों के पास कार्ड नहीं है। भारत सरकार श्रम मंत्रालय उपरोक्त बिंदुओं को तत्काल लागू करे एवं दोषी अधिकारियों के विरुद्ध कार्यवाही हो।

(xiii) Need to provide adequate compensation to people distressed due to flood in Sant Kabir Nagar Parliamentary Constituency, Uttar Pradesh

श्री भीष्म शंकर उर्फ कुशल तिवारी (संत कबीर नगर): मैं सरकार का ध्यान पूर्वांचल में इस वर्ष भारी वर्षा के कारण आयी बाढ़ के त्रासदी के संदर्भ में दिलाना चाहता हूँ। इस भीषण बाढ़ के कारण जनपद संत कबीर नगर के महदावल-बस्ती हाइवे करीब 50 मीटर तक नदी के कटाव के कारण कट गया जिससे सैकड़ों गांव प्रभावित हैं तथा कई गांव बाढ़ से प्रभावित हैं एवम् बाढ़ के कारण इस क्षेत्र के लोगों को काफी दिक्कतों का सामना करना पड़ता है तथा इन गांवों के लोगों की रहने की कोई व्यवस्था नहीं है।

मानसून के पहले की तैयारी सुनिश्चित करने के लिए मैंने प्रदेश के उच्च संबंधित अधिकारियों एवं जनपद मण्डल के उक्त विभाग के अधिकारियों को अवगत कराया गया था। प्रदेश के अधिकारियों एवं क्षेत्रीय अधिकारियों की उदासीन रवैये के कारण 50 मीटर के लगभग सड़क टूट गया और घाघरा नदी का पानी अब गांवों तक पहुंच रहा है। जिससे सैकड़ों गांव जो जनपद संत कबीर नगर में हैं तथा आस-पास के जिलों में पानी भरने का खतरा बुरी तरह से मंडरा रहा है। गांव के लोग अपना सामान लेकर अपने संबंधियों एवं रिश्तेदारों के यहां पलायन कर रहे हैं। राज्य एवं क्षेत्रीय अधिकारियों के लापरवाही के कारण आज उक्त सड़क कट गया और लाखों लोग अपने को असुरक्षित महसूस कर रहे हैं तथा लोगों के अंदर घोर असंतोष है, सड़क कट जाने के कारण आवागमन भी खत्म हो गया है और लोग बुरी तरह से परेशान हैं, अगर सही समय से मरम्मत एवं सुदृढ़ कार्य हुआ होता तो सड़क को एवं उसके आसपास की आबादी, गांव एवं फसलों को बचाया जा सकता था, पर प्रदेश सरकार के द्वारा इस विषय पर कोई भी उचित कदम नहीं उठाया गया।

अतः मेरा आग्रह है कि इस विषय को गंभीरता से लेते हुए किसी केन्द्रीय जांच एजेंसी से जांच करा कर दोषी अधिकारियों को उचित सजा दिलवाने का भी निर्देश देने का कष्ट करें।

चूंकि जनपद संत कबीर नगर के ज्यादातर लोग गरीब किसान मजदूर हैं तथा इस बाढ़ के कारण इनकी आर्थिक स्थिति अति दयनीय हो गई है। मेरा आग्रह है कि जनपद संत कबीर नगर के बाढ़ प्रभावित लोगों के लिए प्रधानमंत्री आपदा राहत कोष से आर्थिक मदद अविलंब प्रदान करने का कष्ट करें। बाढ़ से प्रभावित गांव के लोगों का पुनर्वास अतिशीघ्र किया जाये और भविष्य में जनहानि एवं कृषकों की जमीन एवं मकान आदि सुरक्षित करने के लिए सार्थक उपाय सुनिश्चित करवाने का कष्ट करें।

(xiv) Need to undertake construction of railway line between Khagaria and Kushewar Sthan, Hasanpur and Kusheswar Stahan-Sakri and gauge conversion of railway lines between Saharsa and Forbesganj and Madhepura and Purnia in Bihar

श्री दिनेश चन्द्र यादव (खगड़िया): बिहार पिछड़ा राज्य है, खासकर रेलवे की बहुत कमी है। बिहार राज्य के पूर्व-मध्य रेलवे हाजीपुर अंतर्गत, खगड़िया से कुशेश्वर स्थान, हसनपुर-कुशेश्वर स्थान- सकरी नई रेल लाईन निर्माण एवं सहरसा से फॉरबिसगंज तथा मधेपुरा से पूर्णियाँ आमान परिवर्तन निर्माण की स्वीकृति लगभग 13-14 वर्ष पूर्व हुई थी। उसके निर्माण के कार्य धीमी गति से चलने के कारण निर्माण पूरा नहीं हो रहा है। यूपीए-2 सरकार के सभी रेल बजट में उक्त रेल लाईन के निर्माण कार्य अगले वर्ष तक पूरा करने का लक्ष्य रेल मंत्री घोषित करते रहते हैं। लेकिन आज तक उक्त रेल खंड का निर्माण पूर्ण नहीं हो रहा है, जिससे इस क्षेत्र के लोगों को भारी कठिनाई हो रही है। परियोजना के निर्माण कार्य धीमी गति से चलने के कारण उसके लागत में अप्रत्याशित वृद्धि होती जा रही है।

अतः रेल मंत्री उक्त परियोजना के काम पूर्ण करने के लिए पर्याप्त धनराशि का आवंटन कर निर्माण कार्य पूर्ण कराये।

(xv) Need to protect Indian fishermen from attacks by Sri Lankan Navy and take measures for release of Indian fishermen languishing in the jails of Sri Lanka

SHRI A.K.S. VIJAYAN (NAGAPATTINAM): Even after repeatedly bringing to the notice of the Union Government incidents pertaining to continuous violent attacks against the Indian Fishermen in our own waters between the coast of our country and the island nation of Sri Lanka, especially near the shores of my Constituency, Nagapattinam, Tamil Nadu, the ill-treatment by the armed forces of Sri Lanka meted out to our Indian fishermen goes on unabated. Even recently, many fishermen from my Constituency were brutally attacked and were abducted by the Sri Lankan Navy. Presently, about 100 fishermen are languishing in the jails in Thalaimannar and other places in that country. Since their families are undergoing mental agony and sufferings, I request the External Affairs Minister to take immediate steps for the release of all those fishermen.

In all these years several fishermen have lost their lives, hundreds of them have been seriously injured and thousands of fishermen have lost their catchments, fishing nets and even their boats thereby seriously affecting their livelihood. The continuous sufferings of the Indian fishermen at the hands of the Sri Lankan Navy is a cause for worry in Tamil Nadu and the same needs to be addressed by the Union Government urgently.

Hence, I urge upon the Prime Minister to evolve a coordinated mechanism to help save the lives and livelihood of our fishermen.

(xvi) Need to declare 19 February - the birthday of Chhatrapati Shivaji Maharaj - as 'Rashtra Bhakti Prerna Diwas'

श्री गजानन ध. बाबर (मावल): मैं समतावादी विश्ववन्द्य छत्रपति शिवाजी महाराज के गौरवार्थ का विषय सरकार के संज्ञान में लाना चाहता हूँ। विश्व पटल पर भारत की प्रतिष्ठा विश्ववन्द्य छत्रपति शिवाजी महाराज के नाम से जानी जाती है। यूरोप, अमेरिका, चीन, रूस, आस्ट्रेलिया, क्यूबा, मध्यपूर्व देशों के विश्वविद्यालयों में राष्ट्रवाद विकसित करने के लिए विश्ववन्द्य छत्रपति शिवाजी महाराज का जीवन चरित्र पढ़ाया जाता है। अमेरिका को पराजित करने वाले वियतनाम ने शहीदों के लिए बनाये गये राष्ट्रीय स्मारक पर लिखा है " यह स्मारक छत्रपति शिवाजी के मावलों का है ", भारत का मानव इतिहास सामाजिक, राजनीतिक, आर्थिक एवं सांस्कृतिक दृष्टि से गुलामी का रहा है। विपरीत परिस्थिति में एकसंघ राष्ट्रीय स्वाभिमान से संकल्पित महाराजा शाहजी राजे तथा राष्ट्रमाता जीजाबाई ने पुत्र शिवाजी को स्वराज संकल्प से सिंचित करके भारत के लोगों को प्रजातांत्रिक व्यवस्था से स्वराज्य शासन प्रदान किया। दुनिया में दर्जनों राष्ट्रीय क्रांति छत्रपति शिवाजी महाराज को आदर्श मानकर सफल हुई है। अतः मैं सरकार से मांग करता हूँ कि सरकार छत्रपति शिवाजी महाराज का जन्मदिन (19 फरवरी) को "राष्ट्रभक्ति प्रेरणा दिवस" के रूप में घोषित करे, जिससे देश के नव जवानों में भी देशभक्ति की प्रेरणा जागृत हो सके।

(xvii) Need to accord approval to the proposal for construction of a new reservoir in Nasik, Maharashtra

श्री समीर भुजबल (नासिक): मेरे नासिक चुनाव क्षेत्र में त्रयंबकेश्वर तथा कुंभ मेले के लिए देश विदेश से लोग आते हैं। नासिक शहर की आबादी 16 लाख तथा 65 लाख जिले की आबादी हो चुकी है। नासिक में तीन जल स्रोतों से पानी किसान, इंडस्ट्रीयल तथा पीने के लिए बांटा जाता है और गर्मियां में कभी कभी दूसरे जिलों में छोड़ा जाता है, इसलिए यहां और एक बड़े स्तर की योजना त्रयंबकेश्वर में बनाने की योजना महाराष्ट्र सरकार ने बनायी है और वन मंत्रालय को क्लिअरेंस के लिए भेजी है। जिस जलाशय से पीने के पानी की सप्लाई होती है वह 70 साल पुराना है। मिट्टी-गाद इत्यादि जमा होने के कारण इस जलाशय से पानी का प्रवाह कम होता है। इस मिट्टी (सिल्ट) निकालने के लिए सरकार को 1500 करोड़ खर्चा आएगा। इसलिए 600 करोड़ में इसे नए बनाने की योजना प्रपोजल वन मंत्रालय में निर्णय लेने के लिए भेजा है। यह रिजरवॉयर पूरा होने से नासिक तथा कुंभ मेले आने वाले तीर्थयात्री तथा किसानों को बहुत लाभ मिलेगा। अगर यह रिजरवायर नहीं बनवाया गया तो 10 साल के बाद यहाँ पीने के लिए पानी नहीं मिलेगा एवं नासिक शहर के उद्योग बंद हो सकते हैं।

अंत: मैं माननीय वन मंत्री को जल्द से जल्द प्रपोजल को गंभीरता से सोचकर अनुमोदित करने की विनम्रतापूर्वक प्रार्थना करता हू।

(xviii)Need to include dalit Christians in the list of Scheduled Castes

SHRI C. RAJENDRAN (CHENNAI SOUTH): The issue of inclusion of dalit Christians in the list of 'Scheduled Castes' is being raised by the dalit Christian groups for a long time. However, the definition of SC in Constitution (Scheduled Castes) Order, 1950 is restricting the dalit Christians and they have been unfairly excluded from welfare measures, like reservation in educational institutions and employment in public services.

The National Commission for Religious and Linguistic Minorities headed by Justice Ranganath Misra said that caste is a social phenomenon, shared by all the Indian communities, irrespective of their religion, and concluded that any religion-based discrimination in selecting particular castes for affirmative action will conflict with the Constitution.

Hence, I request that the said Order may be amended so as to treat dalit Christians on par with the other Scheduled Castes and they should be included in the list of Scheduled Castes annexed to the Constitution (SC) Order, 1950.

**(xix) Need to provide relief package for drought affected districts of
Tamil Nadu**

SHRI P. LINGAM (TENKASI): During the year 2012-13, Tamil Nadu witnessed unprecedented severe drought. Monsoon failure during Kharif and Rabi seasons and non-release of Cauvery river water to Tamil Nadu by Karnataka have led to a pitiable situation leading to loss of crops. Union Government failed to insist upon Karnataka to release water of Cauvery river to Tamil Nadu. The farmers were forced to take loan from money-lenders, who charged exorbitant rates of interest. The farmers pledged their jewels and houses and at times they even sold them so as to arrange for irrigation and to protect their crops. Because of losses due to drought, farmers were compelled to commit suicides. In this situation, the State Government of Tamil Nadu announced all the districts in the State except Chennai as drought affected and executed relief measures. The State Government provided financial assistance to the drought affected farmers as a relief measure. Jobless agricultural labourers of the Cauvery Delta region were provided work under Mahatma Gandhi National Employment Guarantee Scheme for more number of man days by the State government. The State Government has demanded Rs. 19,555/-crore from the Union Government as drought relief package. The Union Government had also sent a central team to review the drought situation in the State. Even though there is adequate monsoon rainfall this year, the drought like situation still prevails in Tamil Nadu. The farmers could not cultivate again due to want of money and the problem continues to prevail.

In order to make farmers in Tamil Nadu to engage in agricultural activities, I, through this august House, urge upon the Union Government to provide immediately a relief package of Rs. 19,555/- crore to the drought affected districts of Tamil Nadu, as demanded by the State Government.

(xx) Need to grant a special economic package to provide relief to people of Western Ghat region, Maharashtra

SHRI RAJU SHETTI (HATKANANGLE): Recently Western Ghat area has been declared as World Heritage Site. Ratnagiri, Sindhudurg, Raigad, Thane, Pune, Satara, Sangali and Kolhapur districts of Maharashtra come under Western Ghat region as also Dajipur and Chandoli Sanctuaries. Due to restriction imposed by the Ministry of Environment and Forests on the local people of the villages under the Western Ghat section, they are facing numerous problems. Their livelihood is dependent on the rural economic activities pursued by them in this region. Due to sanctuary and forest area, incidents of intrusion of wild animals into human habitation have also increased and hence the animal rearing for milch and draft purpose has become very difficult. In addition to this, day-to-day farming activities have also stopped due to huge damages caused by wild animals. Due to all these reasons income-generating sources/activities of these people have been completely stopped.

Keeping in view the above, the Government of India is requested to grant a special economic package to overcome the problems of the people and provide assistance to the distressed people of Western Ghat region, Maharashtra.

सभापति महोदय : मैं एक बार फिर अनुरोध करूंगा, मैं सदन के सभी सदस्यों से अनुरोध करूंगा, माननीय गणेश सिंह जी, माननीय अनुराग जी, कृपया सुनिये।

...(व्यवधान)

सभापति महोदय : आप इस ऑगस्ट हाउस के मेंबर हैं, कृपया मेरी बात सुनिये। गणेश सिंह जी, मेरी बात सुनिये।

...(व्यवधान)

सभापति महोदय : मैं एक बात कहना चाहता हूँ। हमारे एनडीए के माननीय चेयरपर्सन खड़े हैं। अगर इस सदन की इस परम्परा को, जो एक महत्वपूर्ण परम्परा है, माननीय सदस्यों के नियम 377 के तहत महत्वपूर्ण विषय आने हैं। फूड सिक््योरिटी बिल, जिस पर माननीय सदन ने एक सहमति भी व्यक्त की है कि देश के 67 परसेंट लोगों को खाद्य की सुरक्षा की भोजन की गारंटी दी जायेगी। कृपया आप बैठ जायें, मैं आप सभी से अनुरोध करूंगा। देश इस बात को देख रहा है, आप इस सदन को व्यवस्थित करें।

...(व्यवधान)

सभापति महोदय : आपको बोलने का समय देंगे। आपको भी समय देंगे।

...(व्यवधान)

सभापति महोदय : आपको समय देंगे, कृपया आप अपनी जगह पर जायें। आप भी जायें। उनको भी बैठने के लिए कह दिया है, आप कृपया बैठ जायें।

...(व्यवधान)

MR. CHAIRMAN: Kindly take your seats.

... (Interruptions)

MR. CHAIRMAN: Now you must go to your seats because then only you will be given time by the Chair at the appropriate time. This is my request. It is our responsibility to see that the House is in order.

...(व्यवधान)

सभापति महोदय : माननीय यशवन्त जी, उधर तो सब बैठे हैं। माननीय कोयला मंत्री जी यहाँ मौजूद हैं। आप बैठ जाएँ। आप इस विषय पर अगर जवाब चाहते हैं तो माननीय कोयला मंत्री जी यहाँ मौजूद हैं। सरकार की कलैक्टिव रिस्पॉन्सिबिलिटी होती है, सरकार का सामूहिक उत्तरदायित्व होता है। आपने एक महत्वपूर्ण विषय उठाया है। आपको उस विषय का उत्तर चाहिए। मैं सरकार के कोयला मंत्री से कहूँगा कि

वह उत्तर दें। आप किसी को बाध्य नहीं कर सकते। मैं सरकार के कोयला मंत्री से कहूँगा कि वह आपके द्वारा उठाए गए प्रश्न का जवाब दें। आप सामूहिक उत्तरदायित्व के नियम को जानते हैं। इसमें आप कोई दबाव नहीं डाल सकते। You cannot put pressure that only the hon. Prime Minister will have to make a statement.

... (Interruptions)

MR. CHAIRMAN: Hon. Members, you are well aware that the Government has collective responsibility. The hon. Coal Minister is ready to reply to the questions that have been raised by Shrimati Sushma Swaraj, the hon. Leader of the Opposition. Now, the hon. Coal Minister will reply. Please maintain silence.

... (Interruptions)

MR. CHAIRMAN: This is not a precedent. Shri Yashwant Sinha ji you are a senior Member of this House. This is not a precedent. If you have raised any question, then I will ask the hon. Coal Minister to reply to that. Kindly maintain silence. This is not a precedent. How can this House run this way? आप सब सीनियर नेता हैं। प्रतिपक्ष के नेता ने सवाल उठाया है। मैं कोयला मंत्री से कहूँगा कि वे उस सवाल का जवाब दें। अगर आप सदन को इस तरह से चलाएँगे तो देश की जनता के प्रति भी कुछ जवाबदेही है। इस सदन में आपको उत्तर चाहिए। अनुराग जी, एक महत्वपूर्ण विषय यहाँ नेता प्रतिपक्ष ने उठाया है। मैं कोयला मंत्री से कहूँगा कि वे जवाब दें। लेकिन सदन में आप सुनने का धैर्य रखें, आप सदन को व्यवस्थित करें।

... (व्यवधान)

12.06 hrs.

At this stage, Shri Uday Singh and some other hon. Members came and stood on the floor near the Table.

MR. CHAIRMAN: The House stands adjourned to meet again at 1 p.m.

12.07 hrs

The Lok Sabha then adjourned till Thirteen of the Clock.

13.00 hrs.

The Lok Sabha re-assembled at Thirteen of the Clock.

(Shri Francisco Cosme Sardinha *in the Chair*)

... (*Interruptions*)

MR. CHAIRMAN : Nothing will go on record.

(*Interruptions*) ... *

13.0 ½ hrs

At this stage, Shri K. Narayan Rao and some other hon. Members came and stood on the floor near the Table.

... (*Interruptions*)

MR. CHAIRMAN: Let us continue with the legislative business.

... (*Interruptions*)

MR. CHAIRMAN: Hon. Members, please go to your places. You have made your point. Now please sit down.

... (*Interruptions*)

MR. CHAIRMAN: Hon. Members, please allow the House to function. We have to take up the Bill.

... (*Interruptions*)

MR. CHAIRMAN: You have made your point. Please go back to your seats now. Every Member has his own problem. You have made your point. Please sit down.

... (*Interruptions*)

MR. CHAIRMAN: The House stands adjourned to meet again at 2 p.m.

13.02 hrs

The Lok Sabha then adjourned till Fourteen of the Clock.

* Not recorded.

14.00 hrs

The Lok Sabha re-assembled at Fourteen of the Clock.

(Mr. Deputy-Speaker *in the Chair*)

14.01 hrs

At this stage, Shri M. Venugopala Reddy and some other hon. Members came and stood on the floor near the Table.

... (व्यवधान)

उपाध्यक्ष महोदय: रिकॉर्ड में किसी की बात नहीं जायेगी। कृपया सदन चलने दीजिए, आप लोग बैठ जाइये।

(Interruptions)

उपाध्यक्ष महोदय: कृपया बैठ जाइये, सदन को चलने दीजिए।

... (व्यवधान)

MR. DEPUTY- SPEAKER: The House stands adjourned to meet on Thursday, the 22nd August, 2013 at 11.00 a.m.

14.02 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, August 22, 2013/Sravana 31, 1935(Saka).
